

IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH, KOLKATA

Before
Shri Rajpal Yadav, Vice President
&
Dr. Manish Borad, Accountant Member

I.T.A. No.1361/Kol/2024
Assessment Year: 2019-20

M/s. SPPL Hotels Pvt. Ltd. Appellant
C/o M/s. Salarpuria Jajodia & Co.,
7, C R. Avenue, 3rd floor, Kolkata-700 072.
(PAN: AAJCS4717Q)

Vs.

ACIT, circle-3(1), Kolkata. Respondent

Appearances by:

Shri Siddarth Jhajharia, FCA appeared for Appellant
Shri Subhendu Datta, CIT, DR appeared for Respondent

Date of concluding the hearing : 12.09.2024
Date of pronouncing the order : 25.09.2024

ORDER

Per Dr. Manish Borad, Accountant Member:

This appeal filed by the assessee pertaining to the Assessment Year (in short “AY”) 2019-20 is directed against the order passed u/s 250 of the Income Tax Act, 1961 in short the “Act”) by ld. Commissioner of Income-tax (Appeal), ADDL/JCIT(A), Kanpur [in short ld. “CIT(A)”] dated 30.01.2024 arising out of the intimation framed u/s 143(1) of the Act by ADIT, CPC, Bengaluru dated 17.06.2020.

2. At the outset, Ld. Counsel for the assessee requested to withdraw the instant appeal to which Ld. DR did not oppose. We therefore, dismiss the appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 25th September, 2024.

Sd/-

[Rajpal Yadav]
Vice President

Sd/-

(Dr. Manish Borad]
Accountant Member

Dated: 25th September, 2024

J.D. Sr. PS.

Copy of the order forwarded to:

1. **Appellant – M/s. SPPL Hotels Pvt. Ltd.**
2. **Respondent – ACIT, Circle-3(1), Kolkata.**
3. CIT(A) ADDL/JCIT(A), Kolkata.
4. CIT-
5. Departmental Representative
6. Guard File.

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata

.....